

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No. 1 in Petition(s) for Special Leave to Appeal (Civil)
No(s).32118/2011

(From the judgement and order dated 30/08/2011 in WP No.254/2009 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

M/S ANSAL PROPERTIES & INFRAS.LTD.

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.
(For stay)

Respondent(s)

Date: 01/02/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Petitioner(s) Mr. Gopal Subramaniam, Sr. Adv.
Mr. S.M.A.Kazmi, Sr. Adv.
Mr. Pankaj Tiwari, Adv.
Ms. Mukti Chaudhry, Adv.
MS.Mehya Velm A.MArak, Adv.

For Respondent(s) Mr. Sudhir Kulshreshtha, Adv.
Ms. Sushma Singh, adv.

Mr. Pradeep Misra ,Adv

Mr. Ranbir Singh Yadav ,Adv

Mr. Gaurav Bhatia, AAG
Mr. Prateek Dwivedi, Adv.
Mr. Adarsh Upadhayay, Adv.

UPON hearing counsel the Court made the following
O R D E R

List the matter before a Bench of which Hon'ble Mr. Justice
Sudhansu Jyoti Mukhopadhaya is not a member.

|(Shashi Sareen)
|Court Master

| |(Sneh Lata Sharma)
| |Court Master

|
|